

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 59 of 2014 &
I.A. No. 111 of 2014**

Dated : 9th April, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Madhya Pradesh Power Generating Co. Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo**

**Counsel for the Respondent (s) : Mr. M.S. Ramalingam for R-1
Mr. Rajiv Srivastava for R.2
Mr. G. Umapathy
Mr. K.K. Agrawal (Rep.) for R.5**

ORDER

Mr. Rajiv Srivastava, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and Mr. G. Umapathy, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.5 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 20.04.2014 after serving copy on the other side.

As agreed by the learned counsel for the parties, post the matter for hearing on **01.05.2014**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Ts/js